

**Bail Appl. No. 792/2020
FIR No. 154/2020
PS : Rajinder Nagar
U/S : 454/380/511/34 IPC
State Vs. Arun Saini**

11.08.2020

At 1:07 AM

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Ajesh Kumar Sharma, Ld. Counsel for the applicant/
accused.
IO HC Ravinder Tomar (No. D-981/C PS Rajinder Nagar) is
present.
The matter has been taken up through Video Conferencing by**

means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions have been heard.

It has been submitted by the Ld. Counsel for the applicant/accused that there is no previous conviction of the applicant/accused in any matter. It has been further submitted by the Ld. Counsel for the applicant/accused that the applicant/accused is languishing in judicial custody since 22.06.2020. It has been further submitted by the Ld. Counsel for the applicant/accused that the applicant/accused shall face the trial if released on bail. It has been further submitted that the applicant/accused is also entitled for interim bail in terms of the Minutes of Meeting of High Powered Committee constituted by the Hon'ble High

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PS : Rajinder Nagar

Court of Delhi. However, Ld. Counsel for the applicant/ accused has made a prayer for grant of regular bail.

Ld. APP for the state opposes the prayer for grant of bail to the applicant/ accused.

This Court has considered the rival submissions. The applicant/ accused is in judicial custody since 22.06.2020. The applicant/ accused is no longer required for the purpose of investigation. Trial is most likely to get prolonged on account of unabated spread of COVID-19. Without commenting on the merits of the present case, the applicant/ accused **Arun Saini** is admitted to bail on furnishing a bail bond in a sum of Rs. 15,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned/ Jail Superintendent concerned, subject to following conditions :-

- a) the applicant/ accused shall not influence the witnesses;
- b) the applicant/ accused shall not leave Delhi without permission of the concerned Court;
- c) the applicant/ accused shall also provide his as well as his surety's mobile number to the IO/ SHO immediately upon his release and shall mark his attendance in police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.

The bail application stands disposed of accordingly.

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--3--

FIR No. 154/2020

PS : Rajinder Nagar

A copy of this order be sent/ transmitted to the concerned Jail Superintendent for necessary information and compliance.

File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/11.08.2020 (K)

**Bail Appl. No. 774/2020
FIR No.217 /2020
PS : Lahori Gate
U/S : 380/457/511 IPC
State Vs. Sameer**

**11.08.2020
At 11:00 AM**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Rakesh Kumar, Ld. Counsel for the applicant/ accused
Sameer.**

**The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

It has been submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused is languishing in judicial custody since 22.07.2020. It has been further submitted by the Ld. Counsel for the applicant/ accused that the investigation is already complete. It has been further submitted that there is no previous conviction of the applicant/ accused in any matter. It has been further submitted that the allegations are merely regarding an attempt to commit theft. A prayer has been made for grant of bail to the applicant/ accused.

Ld. APP for the state opposes the prayer for grant of bail to the applicant/ accused.

This Court has considered the rival submissions. Since, the

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FIR No.217 /2020

PS : Lahori Gate

investigation is complete, hence, the applicant/ accused is no longer required for the purpose of investigation. Trial is most likely to get prolonged on account of unabated spread of COVID-19. Without commenting on the merits of the present case, the applicant/ accused **Sameer** is admitted to bail on furnishing a bail bond in a sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned/ Jail Superintendent concerned, subject to following conditions :-

- a) the applicant/ accused shall not influence the witnesses;
- b) the applicant/ accused shall not leave Delhi without permission of the concerned Court;
- c) the applicant/ accused shall also provide his as well as his surety's mobile number to the IO/ SHO immediately upon his release and shall mark his attendance in police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.

The bail application stands disposed of accordingly.

A copy of this order be sent/ transmitted to the concerned Jail Superintendent for necessary information and compliance.

File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/11.08.2020 (K)

**Bail Appl. No. 813/20
FIR No. 319/2015
PS : I.P. Estate
U/S : 379/411 IPC
State Vs. Arif**

**11.08.2020
At 01:10 AM**

Fresh application U/s 439 CrPC has been moved on behalf of applicant/ accused Arif for grant of bail. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

Sh. Sunil Tiwari, Ld. Counsel for the applicant/ accused Arif.

IO HC Banwari Lal (No. D-906/C PS I.P. Estate) is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

It is stated by the Ld. Counsel for the applicant/ accused that the applicant/ accused was declared a P.O. (Proclaimed Offender) as he lost his diary wherein he used to note down the dates of hearing. It has been further submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused is languishing in judicial custody since 11.07.2020. It has been further submitted that there is no previous conviction of the applicant/ accused in any matter. A prayer has been made for grant of

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PS : I.P. Estate

bail to the applicant/ accused.

Ld. APP for the state opposes the prayer for grant of bail to the applicant/ accused.

This Court has considered the rival submissions. There is no previous conviction of the applicant/ accused in any matter. The applicant/ accused is no longer required for the purpose of investigation. Trial is most likely to get prolonged on account of unabated spread of COVID-19. Without commenting on the merits of the present case, the applicant/ accused **Arif** is admitted to bail on furnishing a bail bond in a sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned/ Jail Superintendent concerned, subject to following conditions :-

- a) the applicant/ accused shall not influence the witnesses;
- b) the applicant/ accused shall not leave Delhi without permission of the concerned Court;
- c) the applicant/ accused shall also provide his as well as his surety's mobile number to the IO/ SHO immediately upon his release and shall mark his attendance in police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.

The bail application stands disposed of accordingly.

A copy of this order be sent/ transmitted to the concerned Jail Superintendent for necessary information and compliance.

File be consigned to record room, as per rules.

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FIR No. 319/2015

PS : I.P. Estate

A copy of this order be uploaded on the official website of
Delhi District Courts.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/11.08.2020 (K)

**Bail Appl. No. 818/20
FIR No. 180/19
PS : Rajinder Nagar
U/S : 498A/406/34 IPC
Rajeev Sharma Vs State**

**11.08.2020
At 11:30 AM**

Fresh application U/s 438 CrPC has been moved on behalf of applicant/ accused Rajeev Sharma for grant of anticipatory bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Ashu Bhatia, Ld. Counsel for the applicant/ accused.
Sh. Jaikush Hoon, Ld. Counsel for the complainant.
IO SI Vinod (No. 2828/D PS Rajinder Nagar) is present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

It has been noticed that the present application for anticipatory bail as well as affidavit annexed thereto are unsigned.

At this stage, Ld. Counsel for the applicant/ accused seeks sometime to file signed bail application alongwith affidavit on record.

At request, be put up for further proceedings on **31.08.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/11.08.2020 (K)**

**Bail Appl. No. 819/20
FIR No. 180/19
PS : Rajinder Nagar
U/S : 498A/406/34 IPC**

Krishna Sharma @ Krishna Devi Vs State

**11.08.2020
At 11:30 AM**

Fresh application U/s 438 CrPC has been moved on behalf of applicant/ accused Krishna Sharma @ Krishna Devi for grant of anticipatory bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Ashu Bhatia, Ld. Counsel for the applicant/ accused.
Sh. Jaikush Hoon, Ld. Counsel for the complainant.
IO SI Vinod (No. 2828/D PS Rajinder Nagar) is present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

It has been noticed that the present application for anticipatory bail as well as affidavit annexed therewith are unsigned.

At this stage, Ld. Counsel for the applicant/ accused seeks sometime to file signed bail application alongwith affidavit on record.

At request, be put up for further proceedings on **31.08.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/11.08.2020 (K)**

**Bail Appl. No. 814/20
FIR No.180/19
PS : Rajinder Nagar
U/S : 498A/406/34 IPC
Ashok Kumar Sharma Vs State**

**11.08.2020
At 11:30 AM**

Fresh application U/s 438 CrPC has been moved on behalf of applicant/ accused Ashok Kumar Sharma for grant of anticipatory bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Ashu Bhatia, Ld. Counsel for the applicant/ accused.
Sh. Jaikush Hoon, Ld. Counsel for the complainant.
IO SI Vinod (No. 2828/D PS Rajinder Nagar) is present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

It has been noticed that the present application for anticipatory bail as well as affidavit annexed therewith are unsigned.

At this stage, Ld. Counsel for the applicant/ accused seeks sometime to file signed bail application alongwith affidavit on record.

At request, be put up for further proceedings on **31.08.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/11.08.2020 (K)**

Bail Appl. No. 816/20
FIR No.124 /2020
PS : Hauz Qazi
U/S : 354/354C/354D/509/506 IPC
State Vs. Wasim Haider @ Toni

11.08.2020
At 11:50 AM

Fresh application U/s 438 CrPC has been moved on behalf of applicant/ accused Wasim Haider @ Toni for grant of anticipatory bail. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. R.K. Singh, Ld. Counsel for the applicant/ accused.
IO SI Rajinder Tomar, PS Hauz Qazi is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Part submissions have been heard on behalf of the applicant/ accused. However, IO could not respond to the queries of this Court. IO is directed to appear in person on 13.08.2020.

Be put up on **13.08.2020**. Victim may be informed about the next date of hearing, as requested by Ld. Addl. PP.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/11.08.2020 (K)

Bail Appl. No. 815/20
FIR No.10 /2020
PS : ODRS
U/S : 307/34 IPC
State Vs. Raees

11.08.2020
At 01:05 PM

Fresh application has been moved on behalf of applicant/ accused Raees for grant of interim bail of 45 days. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Diwakar Choudhary, Ld. Counsel for the applicant/ accused Raees.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Upon query by this Court, Ld. Counsel for the applicant/ accused submits that the Conduct Certificate issued by the Jail Superintendent concerned reflects that the applicant/ accused is lodged in judicial custody in FIR no. 10/2020 PS Kotwali.

In the facts and circumstances, let a reply/status-report be called from SHO PS Kotwali for the next date of hearing.

At request, be put up again on **20.08.2020**. **Copy of this order be transmitted to SHO concerned for compliance.**

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO MACT-02 (CENTRAL)

DELHI/11.08.2020 (K)

**Bail Appl. No. 817/20
FIR No. 192/2020
PS : Sarai Rohilla
U/S : 376(2)(n)/506 IPC
Ravindra Pandharinath Ghanwat Vs State**

11.08.2020

At 12:50 PM

Fresh application U/s 439 CrPC has been moved on behalf of applicant/ accused Ravindra Pandharinath for grant of regular bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Manoj Kumar, Ld. Counsel for the applicant/ accused.
Sh. Rabindra Tiwari, Ld. Counsel for the prosecutrix/ victim.
Victim is present.
IO SI Soni Siwach, PS Sarai Rohilla is present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions have been heard.

Be put up at 4 pm for orders.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/11.08.2020 (K)**

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**FIR No. 192/2020
PS : Sarai Rohilla
U/S : 376(2)(n)/506 IPC**

Ravindra Pandharinath Ghanwat Vs State

11.08.2020

At 04:10 PM

**ORDER ON THE APPLICATION U/s 439 CrPC MOVED ON BEHALF OF THE
ACCUSED RAVINDRA PANDHARINATH FOR GRANT OF REGULAR BAIL.**

Present : None.

Matter is fixed for orders.

Brief facts, as per the present FIR, are that the prosecutrix "S" came in contact with the applicant/ accused through 'Facebook'. On 08.03.2018, the prosecutrix was called for a meeting by the applicant/ accused at Dhaula Kuan, Delhi. Both then went to India Gate and then to Rohini, Delhi. At around 8 pm, both reached Sarai Rohilla, Delhi. The prosecutrix alleges that there she was given a cold drink laced with some stupefying substance by the applicant/ accused, due to which she lost consciousness and the applicant/ accused then took her to a hotel. The prosecutrix regained consciousness at about 4 am on the next day and discovered herself to be naked. Prosecutrix states that she was raped by the applicant/ accused, who also took photos and prepared a video of the prosecutrix in an objectionable condition. The prosecutrix states that the applicant/ accused then started blackmailing her to accompany him as per his demands, failing which he would upload her objectionable

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: 2 :

FIR No. 192/2020
Ravindra Pandharinath Ghanwat Vs State

photographs and videos on the social media. On this account, the prosecutrix used to accompany the applicant/ accused wherever he wanted and the applicant/ accused kept exploiting her physically on all such occasions. Prosecutrix further alleges that the applicant/ accused also took a sum of Rs. 5 Lakhs for getting her niece employed in the Army but did not do so, nor he returned the money. Prosecutrix further states that in 2019, the applicant/ accused uploaded the objectionable photos and videos on the social media and also sent the same on the mobile of her husband. Prosecutrix further states that her sister tried to dissuade the applicant/ accused from doing so but applicant/ accused threatened her too. The prosecutrix further states that she fears for her life and property due to the threats extended by the applicant/ accused. On the basis of said complaint, an FIR was registered in Gurugram, Haryana and which was then transferred to PS Sarai Rohilla. The present FIR was then got registered in PS Sarai Rohilla, being the place of occurrence of the alleged offence. The prosecutrix was got medical examined. Investigation was undertaken. Applicant/ accused was arrested on 13.07.2020.

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: 3 :

FIR No. 192/2020
Ravindra Pandharinath Ghanwat Vs State

Ld. Counsel for the applicant/ accused argues that all the allegations are vague in nature. Ld. Counsel submits that the prosecutrix has not disclosed as to on how many instances the applicant/ accused allegedly blackmailed her in order to exploit her sexually. He further submits that the prosecutrix has not revealed specific details about the dates and time of all such events. Ld. Counsel for the applicant/ accused further submits that the prosecutrix and the applicant/ accused are involved in an adulterous relationship since long and which fact is in the knowledge of their respective families too. He further submits that both the applicant/ accused and the prosecutrix are mature persons, married and are having kids, therefore the prosecutrix could not play "victim card" at this stage. Ld. Counsel further submits that he has placed on record photographs which depict that the entire relationship was consensual in nature. Ld. Counsel further submits that the applicant/ accused as well as prosecutrix have also lived together for sometime (in a live-in relationship). Ld. Counsel further submits that the prosecutrix herself sent some of the pictures he has placed on record to the wife of the applicant/ accused out of jealousy. Ld. Counsel further submits that both the parties have enjoyed some vacations together. Ld.

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:4 :

FIR No. 192/2020
Ravindra Pandharinath Ghanwat Vs State

Counsel further submits that the prosecutrix could be seen in the company of the children of applicant/ accused in the pictures he has placed on record. Ld. Counsel further submits that no intimate photographs have been uploaded by the applicant/ accused on social media. Ld. Counsel further submits that rather than sharing intimate photos on the social media, the applicant/ accused posted the pictures of prosecutrix in his facebook profile on account of the deep relationship with prosecutrix. Ld. Counsel further submits that the prosecutrix has got the present FIR registered due to a financial dispute referred to in the present FIR itself. Ld. Counsel further submits that the applicant/ accused is an Army Personnel, has two minor & dependent kids and a wife to maintain but is languishing in judicial custody for the last 30 days due to false accusations, despite the consensual nature of relationship with the prosecutrix. Ld. Counsel prays for grant of bail while submitting that all the allegations are a matter of trial and there is no chance of applicant/ accused fleeing from the Court of Law.

Ld. APP for the state has opposed the prayer on the ground that the arguments raised by the Ld. Counsel for applicant/ accused could not be gone into at this stage, particularly, when investigation is still

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: 5 :

FIR No. 192/2020

Ravindra Pandharinath Ghanwat Vs State

continuing. Ld. Counsel for the prosecutrix has also opposed the prayer on the ground that the initial incident dated 08.03.2018, as narrated in the FIR, happened without the consent of the prosecutrix. He further submits that thereafter, the prosecutrix was blackmailed into submission on multiple occasions by the applicant/ accused as he threatened the prosecutrix of circulating the objectionable photos and videos he took at the time of commission of first offence on 08.03.2018. He further submits that the applicant/ accused can tamper with evidence and could also cause harm to himself as well as the prosecutrix as has been reported in the FIR by the prosecutrix. He further submits that the investigation is at its initial stage and releasing the applicant/ accused on bail could prejudice the entire investigation. Ld. Counsel for the prosecutrix has also opposed grant of bail.

This Court has considered the rival submissions. The Ld. Counsel for the applicant/ accused has placed on record multiple photographs alongwith the present bail application, which seem to reveal that the applicant/ accused and the prosecutrix were having a close relationship. This Court has been apprised by the IO today that the applicant/ accused and the prosecutrix stayed at a hotel in Mahipalpur for one night on one occasion. IO has further reported that the applicant/ accused as well as

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: 6 :

FIR No. 192/2020

Ravindra Pandharinath Ghanwat Vs State

prosecutrix stayed together for one week at a hotel in Jaipur on another occasion. IO further submits that IDs of the prosecutrix as well as the applicant/ accused were submitted at both the said hotels, copies of which are available with her. IO has transmitted copies of IDs for perusal by this court. Prosecutrix has admitted her signatures on the copy of her ID submitted in the hotel. It is further submitted that she is yet to trace out the other places/ hotels where the applicant/ accused and the prosecutrix stayed together. The IO has further reported, in her reply, that the applicant/ accused as well as the prosecutrix were in constant contact with each other through mobile phones. The IO has further submitted orally that the objectionable videos referred to by the prosecutrix were not placed in public domain by the applicant/ accused, rather the same were shared with the prosecutrix only in her personal chat box.

It is not denied that both applicant/accused and the prosecutrix are mature persons, married and also having kids from their respective marriages. Applicant/accused and prosecutrix stayed in hotels on different occasions for different periods of time. However, prosecutrix claims that she did all that due to the threats of applicant/accused, which followed the commission of her rape by applicant/accused on 08-03-

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: 7 :

FIR No. 192/2020

Ravindra Pandharinath Ghanwat Vs State

2018. The only reason put forth on behalf of the prosecutrix for not reporting the incident dated 08.03.2018 till now (i.e. the registration of present FIR) are the threats allegedly extended by the applicant/accused to the prosecutrix. However, the photographs placed on record by the Ld. Counsel for the applicant/accused do not seem to betray any sign of coercion on the face of the prosecutrix. Moreover, the prosecutrix wasn't under the control of applicant/accused at all the times. Rather she seems to be in constant touch with applicant/accused over telephone.

In these circumstances, the contention of the applicant/accused that the present FIR was registered on account of a financial dispute could not be brushed aside lightly. The applicant/accused is an Army Personnel who is languishing in custody since 13.07.2020. No further purpose would be served by detaining the applicant/accused in judicial custody, particularly in view of COVID-19 pandemic, which cause is more than likely to delay the trial for a long period of time. In the entire facts and circumstances, the applicant/accused **Ravindra Pandharinath** is admitted to bail in a sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned. However, it is directed that the applicant/accused shall join investigation as and when so required, shall advance full co-operation to the

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:8:

**FIR No. 192/2020
Ravindra Pandharinath Ghanwat Vs State**

Investigating Agency in all respects, shall share his latest mobile number & address with SHO/IO and shall not leave India without informing the IO / SHO concerned. It is further directed that the applicant/ accused shall not contact the prosecutrix in any manner, shall not tamper with the evidence, shall not commit any other offence of the similar nature, failing which the State shall be at liberty to get the bail cancelled. It is clarified that none of my observations made above shall cast any shadow on the merits of this case. A copy of this order be sent to the Ld. MM concerned/ SHO/ IO for information. Application stands disposed of accordingly.

A copy of this order be uploaded on the official website of Delhi District Courts.

File be consigned to record room, as per rules.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/11.08.2020 (K)**